GOVERNMENT OF INDIA ENVIRONMENT, FORESTS AND CLIMATE CHANGE LOK SABHA

UNSTARRED QUESTION NO:193
ANSWERED ON:24.02.2015
ILLEGAL CONSTRUCTION ON FOREST LAND
Jadhav Shri Sanjay Haribhau;Patle Smt. Kamla Devi

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is aware of encroachments/ illegal construction of hotels and houses on the protected forest land and near forest areas in the country and if so, the details thereof;
- (b) whether such illegal constructions near protected forest areas have affected the wildlife;
- (c) if so, the details thereof; and
- (d) the details of the steps taken by the Government for removing the said encroachments/illegal constru- ctions and protecting the wildlife?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) to (d) No such report of encroachments/illegal construction of hotels and houses on the protected forest land and near forest areas in the country has been received in the Ministry. The management and protection of forests including the Protected Areas is primarily the responsibility of the concerned State/Union Territory Government. Appropriate action is taken by the respective State/Union Territory Government against any forest offence/ illegal activity in the forests or Protected Areas as per the provisions of the Indian Forest Act, 1927, the Wildlife (Protection) Act, 1972, the Forest (Conservation) Act, 1980 and respective acts/rules of the State/Union territory Governments. The information about encroachment in Protected Areas and action taken thereon by the concerned State Government is not compiled in the Ministry.

The Ministry under the Centrally Sponsored Schemes of Intensification of Forest Management Scheme, Integrated Development of Wildlife Habitats and Project Tiger provides assistance to the States and Union Territories for various activities related to management and protection of forests and Protected Areas.